

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOKSABHA**  
**UNSTARRED QUESTION No. 101**  
TO BE ANSWERED ON: 02.02.2022

**COMPREHENSIVE PRIVACY MODEL**

**101 SHRI S. JAGATHRAKSHAKAN:**

Will the Minister of Electronics and Information Technology be pleased to state:-

(a) whether the Government is considering to devise a comprehensive privacy governance model capable of adapting to the needs of different stakeholders;

(b) if so, the details of the steps taken / being taken by the Government keeping in view the fact that privacy is a delicate, personal and inordinately subjective concept, and the problem is too complex to be addressed only by regulation and legal mandates; and

(c) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): Yes, Sir. The Government has introduced The Personal Data Protection Bill, 2019 in Parliament during winter session in year 2019. The Bill was referred to Joint Committee of Parliament and it is submitted that the Joint Committee of Parliament has tabled its report on The Personal Data Protection Bill, 2019 in Parliament on 16.12.2021.

This Bill ensures greater control of individuals over their personal data. The Bill seeks to codify the right to privacy of individuals and lays down rules for companies dealing with personal data.

(c): Does not arise.

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